

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
M/S. TULIP ADVISORS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TULIP ADVISORS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18/09/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74140MH2008PTC186876
5.	Address of the registered office and principal office (if any) of corporate debtor	Raheja Point Wing B, 7th Floor, Nehru Rd. Nr Shamrao Vithal Bank, Vakola, Santacruz, z (East), Mumbai – 400055, Maharashtra.
6.	Insolvency commencement date in respect of corporate debtor	<b>July 1, 2024</b> NCLT, Mumbai Bench passed Order dated <b>June 27, 2024</b> CP(IB)/126/MB/2024. Order received by Interim Resolution Professional on <b>July 1, 2024</b> .
7.	Estimated date of closure of insolvency resolution process	<b>December 28, 2024</b> 180 days from the date of commencement of CIRP i.e. <b>July 1, 2024</b> .
8.	Name and registration number of the insolvency professional acting as interim resolution professional	True IPE Private Limited IBBI/IPE-0151/IPA-1/2023-24/50052 AFA Valid Till 30/06/2025
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-501, Ganesh Meridian, Opp. High Court, S. G. Road, Ahmedabad – 380060. Email: jain_cp@yahoo.com;
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D-501, Ganesh Meridian, Opp. High Court, S. G. Road, Ahmedabad – 380060. Email: cirp.tulipadvisors@gmail.com; jain_cp@yahoo.com
11.	Last date for submission of claims	<b>July 15, 2024</b> i.e., 14 days from appointment date of CIRP order received on <b>July 1, 2024</b> .
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable at Present
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	i) Weblink:www.ibbi.gov.in/home/downloads ii) Physical Address: same as mentioned in point 10 and iii) Email IRP at : cirp.tulipadvisors@gmail.com; jain_cp@yahoo.com ; iv) website at : www.trueipe.com Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/s. Tulip Advisors Private Limited** on **June 27, 2024**. The order received by Interim Resolution Professional on **July 1, 2024**.

The creditors of **M/s. Tulip Advisors Private Limited** are hereby called upon to submit their claims with proof on or before **July 15, 2024** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [None at present] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

  
**Chandra Prakash Jain**

**Whole Time Director**

**For, M/s True IPE Pvt Ltd,**

**Interim Resolution Professional of**

**M/s. Tulip Advisors Private Limited**

**IBBI No. IBBI/IPE-0151/IPA-1/2023-24/50052**

**AFA Valid till 30.06.2025**

Place: Mumbai  
Date: 03.07.2024

